

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1811
ANSWERED ON:05.03.2015
ACQUISITION OF LAND BY FOREIGN COMPANIES
Ahlawat Smt. Santosh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government is aware that foreign companies are acquiring large tracts of agricultural land in the country;
- (b) if so, the details of agricultural land acquired by foreign companies during the last three years and the current year Statewise and company-wise;
- (c) whether the Government as steps to stop foreign companies from acquiring agricultural land in India;
- (d) whether the Government has received any such suggestions and if so, the details thereof; and
- (e) the other Government is taking to check shrinking of agricultural land?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) to (e) Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments /UT Administrations. Thus, the information regarding land acquisition is not maintained by the Central Government. Government of India has formulated a National Policy for Farmers, 2007 which inter-alia envisages that prime farmland must be conserved for agriculture except under exceptional circumstances.